

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 471 of 2018

IN THE MATTER OF:

Srinivasa Garment Pvt. Ltd.

...Appellant

Vs.

M/s. Danalakshmi Paper Mills Pvt. Ltd. & Anr.

...Respondents

Present: For Appellant: - Mr. Mohan Parasaran, Senior Advocate with Mr. Ravi Raghunath, Mr. Ashwin Kumar D.S and Ms. Aditi Dani, Advocates.

For Respondents: - Mr. P. Eswaramoorthy, Resolution Professional.

O R D E R

02.04.2019— Learned counsel for the Appellant states that he wants to withdraw the appeal as it has become infructuous due to his 'Resolution Plan' being accepted by the 'Committee of Creditors' and getting duly approved by the Adjudicating Authority (National Company Law Tribunal).

The appeal is disposed of as withdrawn. All the questions are left open as were raised in this appeal.

(Justice A.I.S. Cheema)
Member(Judicial)

(Justice Bansi Lal Bhat)
Member(Judicial)

Ar/g